

versions) of the Public Accounts Committee: 12.36 hrs.

(1) Ninety-fourth Report on action taken by Government on the recommendations contained in the Forty-sixth Report on "Delhi Milk Scheme" relating to Ministry of Agriculture and Irrigation (Department of Agriculture).

(2) Hundred and second Report on action taken by Government on the recommendations contained in the Seventeenth Report on "Export of Bicycles and Bicycle Components during 1970's" relating to Ministry of Commerce.

12.35½ hrs.

INDIAN STANDARDS INSTITUTION (CERTIFICATION MARKS) EXTENSION TO KOHIMA, WOKHA, ZUNHEBOTO, MOKOKCHUNG AND PHEK DISTRICTS BILL

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): On behalf of Shri Mohan Dharia, I beg to move for leave to introduce a Bill to extend the Indian Standards Institution (Certification Marks) Act, 1952, to the Kohima, Wokha, Zunheboto, Mokokchung and Phek District in the State of Nagaland.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to extend the Indian Standards Institution (Certification Marks) Act, 1952, to the Kohima, Wokha, Zunheboto, Mokokchung and Phek Districts in the State of Nagaland."

The motion was adopted.

SHRI KRISHNA KUMAR GOYAL:
I introduce the Bill.

MATTERS UNDER RULE 377

(i) EXAMINATION OF SUGGESTION FOR MIXING ALCOHOL WITH PETROL.

MR. DEPUTY-SPEAKER: We take up matters under rule 377. Shri Surendra Bikram,

SHRI MOHD. SHAFI QURESHI (Anantnag): I have written to the Speaker in regard to 377. I have not received any reply.

MR. DEPUTY-SPEAKER: That is between you and the Speaker. Please don't ask me. The letters that you write to the Speaker will not be replied to in the House.

SHRI SURENDRA BIKRAM (Shahjahanpur): Our country being predominantly an agricultural country, it has been supplying sugarcane in abundance to sugar factories which supply molasses to the alcohol-producing distilleries. The production of alcohol has been increasing year after year with very limited usage in the industry and other areas. The position is that the nation is facing the problem of excess and surplus alcohol which at the moment the State Trading Corporation is exporting. To solve it, I suggest that the Government must immediately consider and permit alcohol mixing with petrol in the proportion of 25:75 which will give efficient service to the petrol-based automobiles. Alcohol being cheaper, the Government must levy more tax on this commodity to bring it on par with the price of petrol. If such a decision is taken, it will ease the petrol shortage and solve the excessive alcohol production in the country. We anticipate that alcohol production will continue to increase with the modernisation of distilleries and availability of more and more molasses. If necessary, vehicles can be allowed to use alcohol as fuel with a little change in their engines. The alcohol to be released for this purpose